

Daily Status

CCH1 PRL. CITY CIVIL and SESSIONS JUDGE
In the court of :CCH27 XII ADDL. CITY CIVIL AND SESSIONS JUDGE
CNR Number :KABC010094622023
Case Number :O.S./0002360/2023
SANJEEVA MATANDOOR **versus** BTV NEWS
Date : 06-04-2023

Business : Heard the arguments of the L/c for the plaintiff on IA.No. 1 filed u/o 39 R 1 and 2 of CPC The plaintiff filed the suit for permanent injunction to prohibiting the defendants, who are the print, electronic and digital media's from publishing, broadcasting, web hosting and sharing any defamatory articles, news, images, pertaining to the plaintiff herein, on the grounds that the plaintiff is a member of Legislative assembly and election is nearing and the party belongs to him is suppose to announce his candidature to Puttur MLA constituency. In that situation some miscreants with intend to damage his reputation in the eye of public, have morphed his photograph with some strange women and started to sharing in digital media and by taking that as an advantage, even they intend to share the said photograph and videos with the print, electronic and digital media's for publication. Even the defendants media houses are eager to publish the same to enlarge their viewership. But if the said act is being carried out, the amount of damage would going to cause to the reputation of the plaintiff cannot be compensated in any manner, for the reason that the politicians will bank on their reputation and character as an assest in the elections. If the above submission made by the L/c for the plaintiff is considered, this court is of the opinion that if the defendants media's based on the unverified information obtained from the miscreants would proceed to telecast the news with morphed photograph and videos that would causes irreparable hardship to the character and reputation of the plaintiff, thus this court is of the opinion that, the plaintiff made out the prima facie case that in all likely wood the defendants media's would publish the unverified defamatory news and articles and also will telecast the videos. In that event the amount of damages causes to the reputation of the plaintiff in the public life cannot be compensated in any manner, thus the plaintiff made out the grounds to dispense the prior notice to the defendants on IA.No. 1 and to pass Ad-interim injunction order restraining the defendants from telecasting or broadcasting or printing any news with regard to the plaintiff and showing live images, still images and visuals which are defamatory in nature until disposal of IA.No. 1 on merits. Issue SS and notice on TI to the defendants. Directed the plaintiff to comply the mandate of 39 R 3 of CPC. Office is to issue SS and notice on TI to the defendants. Call on 26.06.2023

Next Purpose : SUMMONS
Next Hearing Date : 26-06-2023

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